

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE

RAJYA SABHA  
UNSTARRED QUESTION No. 532

TO BE ANSWERED ON TUESDAY, JULY 25, 2023  
SRAVANA 3, 1945 (SAKA)

“Constitution of Eighth Central Pay Commission”

532: SHRI JAVED ALI KHAN

Will the Minister of Finance be pleased to state:

- (a) whether Government has not considered para 1.22 contained in 7<sup>th</sup> Central Pay Commission (CPC) report which recommended that pay matrix of Central Government employees may be reviewed periodically without waiting for long period of 10 years on the basis of Aykroyd formula;
- (b) if so, whether Government would constitute Eighth CPC in view of the highest inflation in last 30 years and constitution of Seventh CPC in the year 2013;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)

- (a): The Government has not considered this issue while according the approval of the revision of pay and allowances based on Seventh Central Pay Commission.
- (b) to (d): No such proposal is under consideration with the Government for constitution of Eighth Central Pay Commission for the Central Government employees.

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